

**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.62/1362/2020
(SWP.No.1908/2012)

Wednesday, this the 28th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Tsering Angdu, aged about 54 years,
S/o. Tsering Chundap, R/o. Gia Leh.

.....Applicant
(Advocate: Mr. Sajad A. Geelani)

Versus

1. State of J&K through Commissioner Secretary to
Govt. Health Department, Civil Secretariat, Srinagar.
2. Ladakh Autonomus Hill Development, Councill Leh,
Through Deputy Commissioner, Leh.
3. Director Health, Kashmir.
4. Chief Medical Officer, Leh.
5. Medical Superinten., SNM Hospital, Leh.

.....Respondents
(Advocate:- Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant was deputed to work at place known as Spank in the Ladakh Region to provide medical facilities to the needy people through order dated 28.12.2012. Challenging the same, the applicant filed SWP No.1908/2012. The Writ Petition has since been transferred to this Tribunal on account of re-organization of the State of Jammu & Kashmir and re-numbered as TA.No.1362/2012.

2. Today, we took up the TA for hearing. It emerges that the applicant has since retired from service and the TA has become infructuous. Hence, it is dismissed as infructuous. There shall be no orders as to costs.

(Mohd.Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

October 28, 2020

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